

In The Central Administrative Tribunal, Jaipur Bench, Jaipur

GA/TA MP, No. 214 /1993 (in OA. 1096/92)

Lallu Lal

Versus UOD & OS.

Date of Order

Orders

This is an MP. (in OA. No. 1096/92) for impleading as party respondents. On scrutiny it has been found in order,

50/5) *[Signature]*

2/4

6-4-93-

None present.

Register & admission on

14-4-93 *[Signature]*
REGISTRAR
C.A.T., JAIPUR

14/9

15.4-93

Mrs. R.H. Mathur - Counsel for petitioner

The M.P. is allowed. 12 persons mentioned in the M.P. are allowed to be impleaded as respondents. The Counsel for the applicant may file the amended Cause title within 2 weeks. On receipt of the amended Cause title notices may be issued to the newly added respondents returnable on 5.5.93. The OA may be listed for admission on 5.5.93.

[Signature]
(B. B. Mahajan)
Member (Adm.)

[Signature]
(D. L. Mehta)
Vice-Chairman

Copy sent to Applicant Counsel &

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Dated 24.4.93